

9TCU

TO BE PUBLISHED IN PART II, SECTION 3(11) OF THE GAZETTE OF INDIA.

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the 13.6.83

NOTIFICATION
INCOME TAX

No. 6265 (F.No. 398/6/83-IT(B): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification of Government of India in the Department of Revenue No. 5265 (F.No. 398/20/83-IT(B) dated 4.6.83, ex-post-facto authorisation of the Central Government is hereby conveyed to Shri B.C. Das being a Gazetted Officer of Central Govt. to the exercise of the powers of a Tax Recovery Officer under the said Act from 15.10.84.

sd/-
(B. Nagarajan)

Deputy Secretary to the Govt. of India.

The Manager,
Govt. of India Press,
Mayapuri, New Delhi.

Copy forwarded to:-

1. All Directors of Inspection including DI(O&MS) New Delhi.
2. The Director, IRS(DT) Staff College, Nagpur.
3. The C&AG of India, New Delhi.
4. The Accountant General, Shillong.
5. The Chief Secretary, Government of Assam, Shillong.
6. The Joint Secretary and Legal Affairs, Department of Legal Affairs, Ministry of Law, New Delhi.
7. The Commissioner of Income-tax, Shillong.
8. IAC Inspection Division, CBDT, Vikas Bhavan, New Delhi.
9. Central Cell, DI(RS&PR) New Delhi (2 copies) for issue and distribution.
10. DI(P&P) Hans Bhavan, New Delhi.
11. Hindi Section, Department of Revenue. / 9TCU
12. Guard file.

(B. Nagarajan)

Deputy Secretary to the Govt. of India.